

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSPETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 18387/2025

[Arising out of impugned final judgment and order dated 07-04-2025 in CRLM No. 58463/2025 passed by the High Court of Judicature at Patna]

PANKAJ @ PANKAJ SINGH

PETITIONER(S)

VERSUS

THE STATE OF BIHAR

RESPONDENT(S)

(IA No. 240018/2025 - EXEMPTION FROM FILING O.T.  
IA No. 290337/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 240020/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 08-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Somesh Chandra Jha, AOR  
Mr. Akash Kishore, Adv.  
Mr. Abhishek Srivastava, Adv.  
Ms. Saumya Dwivedi, Adv.  
Mr. Animesh Rajoriya, Adv.

For Respondent(s) Mr. Anshul Narayan, Adv.  
Mr. Prem Prakash, AOR

UPON hearing the counsel the court made the following  
O R D E R

1. Learned counsel for the State of Bihar prays for and is allowed two weeks' time for filing counter affidavit.
2. Interim order to continue until further orders, provided the petitioner joins the investigation and cooperates with the Investigating Officer (IO).

(Nidhi Mathur)  
Court Master (NSH)

(Geeta Ahuja)  
Assistant Registrar-cum-PS